IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Aicant

Application No. 967 of 1986 (T)

W.P 38661/82.

Respondent

vocate for Applicant

Advocate for Respondent

	Office Notes	Orders of Tribunal
3.7.86.	of kovenatava als 29 Of the Admines boative Tribunal.	
	Act 1985. There are two oespondent Both of them have been seen	
	R-1 is represented by corense objections have not been. Bready few being pasted between bench.	
	Noteie may be usued to respondents and also to the Counsel (in case y R+) untimating fresh dale of teg	
•	Applicant may be intimated through this corousel. A date may be fixed for untimated to both	
	the pareties	
	postselae secona 187. postselae secona 187 postselae secona 187 proceeders	

Date	Office Notes	Orders of Tribunal
	Nowie is sued & the parties through their onespective delivorates an 22/7/186	
i/8/86		Ship Shirtrakest for Afflot prosent. None for Resports.
		Past on 26/9/86. B.O
19-8.86	Notice et 18.8 86 'ssued to the kerpondonts in cadaled.	1/0/c6.
26-9-21	Home present for the application of pheant. com in some and or in soperability. The case is adjourned to the case is adjourned to the limit of the count that is the count of	
	Cand 2	
26.5 %	Notie uml.	
22/1/86	None present. Applications is adjourned to 10/11/86.	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Applicant

Sulhash

Advocate for Applicant

Application No 967 of 1986 (7),

Division Ply Manger
Control Control Control Control

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
10/11/86	The Howble Shri. Ch. Ramakvishus Rao (JM) The Howble Shri. P. Srivesvosan (Am). Stat. Boto Side Counsel. Absent. Application in Dimissed for none prosecution. PD. 2004.2	fore, that the applicant is no
17-1-87	order de. 10-11-86 iss wed to all the Parties Concerned.	